

GOVERNMENT OF INDIA
MINISTRY OF COAL

LOK SABHA
UNSTARRED QUESTION NO. 243
TO BE ANSWERED ON 27.11.2024

MDOs for Coal Mining Projects

243 Shri Arvind Ganpat Sawant:
Smt. Bharti Pardhi:
Shri Shrirang Appa Chandu Barne:

Will the Minister of **COAL** be pleased to state:

- (a) whether the Government has decided to engage Mining Developers cum Operators (MDOs) for major coal mine projects under Coal India Limited (CIL);
- (b) if so, the details and objectives thereof;
- (c) the number of projects identified along with the total capacity awarded so far under the scheme, State-wise particularly in Madhya Pradesh;
- (d) whether the MDOs would be responsible to manage crucial aspects such as Rehabilitation and Resettlement (R&R) issues, land acquisitions and environmental clearances;
- (e) if so, the details thereof; and
- (f) the steps taken by the Government to ensure the adherence of environmental standards?

ANSWER

MINISTER OF COAL AND MINES
(SHRI G. KISHAN REDDY)

(a) & (b): Mine Developer cum Operators (MDOs) are engaged by Coal India Limited (CIL) through transparent global open tenders to ramp up domestic coal production and reduce coal import dependency.

The main objectives of involving MDOs are to improve coal production and productivity and streamline operations from coal mines. MDOs also bring technology infusion, economically viable operations and increase production. The MDOs will be responsible for the entire mining process, from excavation, extraction to delivery of coal, and development of necessary infrastructure as per the approved mining plan.

(c): CIL has identified 28 Projects with a capacity of about 253 Mty to be operated by Mine Developer cum Operators (MDOs). Out of the these, 14 projects have been awarded to MDOs, out of which six (06) are operational. The details of awarded MDO projects are as follows-

Sl. No.	Project Name	Subs.	State	Capacity (MTY)	Remarks
1	Ketki UG	SECL	Chhattisgarh	0.87	Operational
2	Hura-C OCP	ECL	Jharkhand	3.00	
3	Siarmal OCP	MCL	Odisha	50.00	
4	Itapara OCP	ECL	West Bengal	3.50	

5	Tilaboni UG	ECL	West Bengal	1.86	Awarded
6	Amalgamated NTST Kujama OCP	BCCL	Jharkhand	8.50	
7	Parasea-Belbaid UG	ECL	West Bengal	2.07	
8	KBP OCP	CCL	Jharkhand	5.00	
9	Chandragupt OCP	CCL	Jharkhand	15.00	
10	Piparwar Ph-I UG	CCL	Jharkhand	0.87	
11	Pelma OCP	SECL	Chhattisgarh	15.00	
12	Subhadra OCP	MCL	Odisha	25.00	
13	Balabhadra OCP	MCL	Odisha	10.00	
14	Sanghamitra OCP	CCL	Jharkhand	20.00	

No MDO project has been awarded in the state of Madhya Pradesh.

(d) & (e): Yes, Sir. MDOs are responsible to manage crucial aspects such as Rehabilitation and Resettlement (R&R) issues, land acquisitions and environmental clearances as per the Terms & Conditions of the contract.

(f): The steps taken by the Government to ensure the adherence of environmental standards, are as under:

(i) For opening new mine, prior Environmental Clearance (EC) is secured from Ministry of Environment, Forests & Climate Change (MoEF&CC) under Environment (Protection) Act & Rules, 1986 and EIA Notification, 2006 and subsequent amendments. The mines are operated complying with the EC conditions thereby ensuring environment sustainability.

(ii) In compliance of the Van (Sanrakshan evam Samvardhan) Adhiniyam, 1980, prior Forestry Clearance is also secured from MoEF&CC, in case of projects involving forest land.

(iii) In case of Expansion Projects (for enhancement in Production Capacity and / or land area) prior Environmental Clearance is secured from MoEF&CC under Environment (Protection) Act & Rules, 1986 and EIA Notification, 2006 and subsequent amendments.

(iv) After receipt of EC, Consent to Establish (CTE) and Consent to Operate (CTO) are also secured from respective State Pollution Control Board under Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974.

(v) During implementation of the project, Environmental Compliance Report against the stipulated EC conditions are submitted to MoEF&CC.

(vi) In compliance of the EC/ CTE/ CTO conditions, regular environmental monitoring with respect to ambient air quality, effluent quality, noise level monitoring and ground water (both levels and quality) are monitored and reports are submitted to MoEF&CC, State Pollution Control Boards (SPCBs) and Central Ground Water Board (CGWB).

(vii) In compliance of the statute, Annual Environmental (Audit) Statement for the preceding financial year for each operating mine is submitted to respective SPCB on or before 30th September every year.

(viii) In compliance of EC and Consent conditions, various pollution control measures and environment sustainability measures are undertaken which are regularly monitored and strengthened.
